

Cogentrix Power Project

4291. SHRIMATI MANEKA GANDHI : Will the PRIME MINISTER be pleased to state :

(a) whether the various foreign companies involved with the Cogentrix Power Project have any past experience of setting up mega power projects;

(b) if so, the details thereof;

(c) whether due to some vested interest and under some pressing circumstances from abroad, the Government propose to clear the Cogentrix Power project;

(d) if so, the facts and details thereof;

(e) whether Independent Power Producer's Association (IPPAI) have submitted some recommendations to the Government for implementation; and

(f) if so, the details of the recommendations submitted by IPPAI and the reaction of the Government on such recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) Yes, Sir.

(b) The Mangalore TPS (1000 MW) in Karnataka being executed by M/s Mangalore Power Company is promoted by M/s Cogentrix Energy Inc., USA and M/s China Light & Power (International) Limited, Hong Kong. As per the Detailed Project Report considered by the Central Electricity Authority during their techno-economic appraisal :

- M/s Cogentrix have successfully developed and completed 10 coal and gas based power plants representing 900 MW generating capacity, and
- M/s China Light and Power has extensive experience in building and operating power stations and is currently operator of four power stations (totalling to an installed capacity of 7450 MW) including the Castle Peak Power Station which is one of the largest thermal power plants in the world.

(c) No, Sir. All the clearances so far accorded to the project were as per the prevailing policies/procedures of the Government.

(d) Does not arise.

(e) and (f). M/s IPPAI are making suggestions from time to time for improving private power policy. Government of India while revising the power policy from time to time takes into account suggestions of various agencies including that of M/s IPPAI.

Jurala Hydro Electric Scheme

4292. SHRI N. RAMAKRISHNA REDDY : Will the PRIME MINISTER be pleased to state :

(a) whether the Planning Commission approval of external assistance are required for implementing the Jurala Hydro Electric scheme;

(b) if so, the details thereof; and

(c) the time-limit fixed for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) No, Sir.

(b) and (c). Do not arise.

Nagapattinam Port

4293. SHRI M. SELVARASU : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have any proposal to construct port at Nagapattinam for importing crude Oil;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) to (c). There is no such proposal at present. However the proposal for studying the feasibility of importing crude oil at Nagapattinam is under consideration.

Cases by CBI

4294. SHRI P.S. GADHAVI : Will the PRIME MINISTER be pleased to state :

(a) the number of cases filed by the CBI from 7.1.95 to 30.6.96 in Delhi, Mumbai, Calcutta and Madras;

(b) the details of investigation made/being made by the CBI during the last three years ending on 30.6.96; and

(c) the number of cases in which the charge sheets have been filed by the CBI during this period?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) During the period from 7.1.95 to 30.6.96, the CBI registered a total of 816 cases in Delhi, Mumbai, Calcutta and Madras as under :-

Period	Delhi	Bombay	Calcutta	Madras
7.1.1995 to 30.8.1996	296	211	165	144
	Total: 816			

(b) During the last 3 years, i.e. from 1993 to 1995 and upto 30.6.1996 the CBI handled 10033 cases as under :-

Year	Number of cases handled
1993	2543
1994	2584
1995	2679
1996 (upto 30.6.1996)	2227
Total :	10,033

As on 30.6.96, a total of 1689 cases are pending investigation.

(c) During the above period, 2285 cases were charged-sheeted in the Court of Law after finalisation of Investigation.

MRTS

4295. SHRI AYYANNA PATRUDU : Will the PRIME MINISTER be pleased to state :

(a) the progress of MRTS in Delhi and other parts of the country;

(b) when this transport system is likely to materialise; and

(c) the manner in which the cost of MRTS will be borne. State-region-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (c). (i) MRTS IN DELHI

The Delhi MRTS Project costing Rs. 4182 crores is awaiting investment approval by the Government of India.

(ii) METRO RAIL IN CALCUTTA

An underground Metro Rail corridor from Dum Dum to Tollygunj is already operational. Proposal for extension of this corridor from Tollygunj to Garia (8.45 Kms) is being processed by the Government of West Bengal.

(iii) MRTS IN MADRAS

The first phase of MRTS from Beach to Luz is under execution by the Ministry of Railways. The second phase from Luz to Velachery (10.306 Kms.) has also been taken up by the Ministry of Railways. The cost of the project is to be shared by the Ministry of Railways & Government of Tamil Nadu.

(iv) BANGALORE MASS RAPID TRANSIT SYSTEM

Government of Karnataka has planned to introduce a Light Rail System in Bangalore over a

total length of about 90 Kms. at an estimated cost of Rs. 4200 crores.

The State Government is providing 25% of the project cost and the balance cost is sought to be raised through the involvement of private sector and the Government of India in the project.

(v) BOMBAY

A comprehensive Bombay Urban Transport Project-II (BUTP-II) has been prepared by the Government of Maharashtra for the city of Bombay. The proposal includes augmentation/provision of existing and new road/rail facilities in Bombay.

The total estimated cost of the project is about Rs. 4000 crores. The cost will be met by the Government of Maharashtra, Ministry of Railways and the World Bank.

(vi) HYDERABAD

A Light Rail Transit System is proposed for the city of Hyderabad. The estimated cost of the project is Rs. 584 crores at 1992-93 prices. This will be shared between the Government of India, Government of Andhra Pradesh, IL&FS and the private sector.

A joint stock company viz., Urban Mass Transit Company Ltd. has been set up with a view to implement the project. The company invited "Expressions of Interest" from various national/international firms to execute the project on BOOT/turn-key basis. The company has short-listed certain firms for the purpose and submitted the same to the Government of Andhra Pradesh for its approval. However, decision of the Government of Andhra Pradesh is awaited.

Accommodation for Government Employees

4296. SHRI A.G.S. RAM BABU : Will the PRIME MINISTER be pleased to state :

(a) whether there is any proposal to include Madurai in Tamil Nadu for future programme of construction of houses undertaken by Central Government Employees Welfare Housing Organisation;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b). No, Sir.

(c) Central Government Welfare Housing Organisation had conducted a demand survey in 1991 all over the country. The survey did not reveal any demand for a housing scheme in Madurai for Central Government Employees.